

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2755**

**TO BE ANSWERED ON WEDNESDAY, THE 10.07.2019**

**Setting up of Benches of High Court**

†2755. SHRI RAMCHARAN BOHRA  
SHRI GOPAL JEE THAKUR:

Will the Minister of **LAW AND JUSTICE** be pleased to state :

- (a) the norms of procedure fixed for setting up benches of any high court;
- (b) the details of high court benches and their jurisdiction, State/UT-wise;
- (c) the details of requests received from the States for setting up a separate high courts and benches, State-wise including Darbhanga in Bihar;
- (d) the details of hindrances in their establishment along with the reasons for delay therein and the action taken in this regard; and
- (e) the time by which separate high courts/benches are likely to be set up in States?

ANSWER

**MINISTER OF LAW AND JUSTICE, COMMUNICATIONS  
AND ELECTRONICS & INFORMATION TECHNOLOGY**

**(SHRI RAVI SHANKAR PRASAD)**

(a) to (e): High Court Benches are established in accordance with the recommendations made by the Jaswant Singh Commission and judgment pronounced by the Apex Court in W.P.(C) No.379 of 2000 and after due consideration of a complete proposal from the State Government which has to provide necessary expenditure & infrastructural facilities and the Chief Justice of the concerned High Court who is required to look after the day-to-day administration of the High Court . The proposal should also have the consent of the Governor of the concerned State.

A statement showing Principal Seat of High Courts along with their Jurisdiction and Benches of High Courts State-wise is at **Annexure-I**. Requests for establishment of High Court Benches in different parts of the country have been received from various sources including some State Governments from time to time. However, at present there is no complete proposal from any State, pending for consideration of the Central Government including the State of Bihar for establishment of Patna High Court Bench at Darbhanga. A statement showing the request received from various States and their status is at **Annexure-II**.

The Government of Haryana has been requesting for establishment of a separate High Court for the State in Chandigarh. The Government of Punjab has different views in the matter. In the absence of consensus between the State Governments, no final decision has been taken.

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**Annexure-I**

**A statement showing the High Courts and their Benches State-wise/UT-wise as referred to in reply to part (a) to (e) of Lok Sabha Unstarred Question No. 2755 to be answered on 10.07.2019**

<b>Sl. No.</b>	<b>High Court(States)</b>	<b>Principal Seat</b>	<b>Jurisdiction</b>	<b>Permanent Bench and Date from which the Bench began functioning</b>
1.	Allahabad(Uttar Pradesh)	Allahabad	Uttar Pradesh	Lucknow <b>(01.07.1948)</b>
2.	Andhra Pradesh	Amaravati	Andhra Pradesh	-
3.	Telangana	Hyderabad	Telangana	-
4.	Bombay(Maharashtra)	Mumbai	Maharashtra; Goa; Daman & Diu; Dadra & Nagar Haveli;	Nagpur <b>(01.05.1960)</b> , Panaji <b>(01.07.1948)</b> , Aurangabad <b>(27.08.1984)</b>
5.	Calcutta(West Bengal)	Kolkata	West Bengal & Andaman & Nicobar Islands	(i) Circuit Bench at Jalpaiguri vide Presidential Order dated 7 <sup>th</sup> February, 2019. (ii) Circuit Bench at Port Blair.
6.	Chattisgarh	Bilaspur	Chattisgarh	-
7.	Delhi(NCT of Delhi)	New Delhi	NCT of Delhi	-
8.	Gauhati(Assam)	Guwahati	Assam,	Kohima

			Nagaland, Mizoram & Arunachal Pradesh	<b>(10.02.1990),</b> Aizawl <b>(05.07.1990),</b> Itanagar <b>(12.08.2000)</b>
9.	Gujarat	Sola (Ahmedabad)	Gujarat	-
10.	Himachal Pradesh	Shimla	Himachal Pradesh	-
11.	Jammu & Kashmir	Jammu & Srinagar	Jammu & Kashmir	-
12.	Jharkhand	Ranchi	Jharkhand	-
13.	Karnataka	Bangalore	Karnataka	Dharwad <b>(24.08.2013),</b> Gulbarga <b>(31.08.2013)</b>
14.	Kerala	Ernakulam (Kochi)	Kerala & Lakshadweep Islands	-
15.	Madhya Pradesh	Jabalpur	Madhya Pradesh	Gwalior <b>(01.11.1956),</b> Indore <b>(01.11.1956)</b>
16.	Madras(Tamil Nadu)	Chennai	Tamil Nadu & Pondicherry	Madurai <b>(24.07.2004)</b>
17.	Orissa	Cuttack	Orissa	-
18.	Patna(Bihar)	Patna	Bihar	-
19.	Punjab & Haryana	Chandigarh	Punjab, Haryana & Chandigarh	-
20.	Rajasthan	Jodhpur	Rajasthan	Jaipur <b>(31.01.1977)</b>
21.	Sikkim	Gangtok	Sikkim	-
22.	Uttarakhand	Nainital	Uttarakhand	-
23.	Manipur	Imphal	Manipur	
24.	Meghalaya	Shillong	Meghalaya	
25.	Tripura	Agartala	Tripura	

## Annexure-II

**A statement showing list of proposals/demands received for setting up of Benches of the High Courts State-wise/UT-wise as referred to in reply to part (a) to (e) of Lok Sabha Unstarred Question No. 2755 to be answered on 10.07.2019**

<b>Sl. No.</b>	<b>Name of the State/High Court</b>	<b>Place where Bench is proposed</b>	<b>Remarks</b>
1.	Orissa	Western and Southern regions of Odisha	The proposal for setting up Bench of Orissa High Court in Western and Southern regions by the State Government of Odisha was received on 28.09.2013. The request made by the State Government has been forwarded to the High Court for their views in October, 2013. The Chief Minister, Odisha has been requested vide letter dated 12 <sup>th</sup> January, 2019 to work out the details of the proposed Benches after consultation with the Chief Justice of Orissa High Court.
2.	Haryana/P &H	Southern/Western Haryana	The proposal for setting up Bench of Punjab & Haryana High Court in Southern/Western Haryana by the State Government of Haryana was received on 17.04.2015. The request made by the State Government has been forwarded to the High Court for their views on 25.05.2015. The Hon'ble Chief Justice of Punjab & Haryana High Court has informed vide letter dated 12 <sup>th</sup> October, 2017 that a committee of four senior most Judges of the High Court has examined the issue and submitted a detailed report. The Committee has recommended that

			<p>the principal seat of Punjab &amp; Haryana High Court at Chandigarh is aptly located and there is no need for setting up a separate Bench of this Court. This view has been endorsed by the Chief Justice of Punjab &amp; Haryana High Court. This has been conveyed to the Chief Minister, Haryana vide letter dated 24<sup>th</sup> January, 2018.</p> <p>.</p>
3.	Jharkhand	Dumka	<p>The request made by the State Government for establishment of Bench of Jharkhand High Court at Dumka was received on 12.02.2015 and has been forwarded to the Jharkhand High Court for views on 17.07.2015. The Registrar General, Jharkhand High Court vide letter dated 4<sup>th</sup> August, 2015 has intimated that the Hon'ble Chief Justice observed that the matter be kept pending for the following reasons:-</p> <ol style="list-style-type: none"> <li>1. There are less number of Judges in the High Court; and</li> <li>2. There being no suitable place for housing the Circuit Court.</li> </ol> <p>This has been conveyed to the Law Department, Government of Jharkhand vide letter dated 11<sup>th</sup> August, 2015.</p>

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